

(10)

Date:- 14.12.94

None for the applicant.

Mr. N. K. Srinivasan for the respondents.

Mr. Srinivasan states that counsel

for the applicant is not well and requests adjournment.

S.O to 5.1.95


(P.P. Srinivasan)
M(A)


(P.S. Hegde)
M(J)

Dated: 5.1.95

None for the applicant.

Shri N.K. Srinivasan; Counsel for the respondents.

Shri Srinivasan states that he had received a letter from the Railway Board stating that it would not be possible to depute an officer from the office along with relevant records for production before the Tribunal today as the same records has been sought for by other benches also. He seeks for an adjournment.

List the case on 9.2.95 for final hearing.


(M.R. Kolhatkar)
M(A)


(P.S. Hegde)
M(J)

(11)

Dated: 9.2.95

Shri G.S. Walia for the applicant, Shri N.K. Srinivasan for the respondents.

Shri Srinivasan requests for time to produce the DPC records.

The case is adjourned to 1.3.95.

M.R. Kolhatkar (M.R. Kolhatkar) (M.S. Deshpande)
M(A) M(C)

Date: 1-3-95

M. Walia, Counsel for applicant.

M. N. K. Srinivasan, Counsel for respondents.

The Ld. Counsel for the respondents states that the applicant has since retired from service and he was promoted to the senior administrative grade prior to retirement.

In view of this M. G. S. Walia, Ld. Counsel for the applicant states that he may be permitted to withdraw the case. The O.A. is accordingly disposed of.

Order/Judgement despatched
to Applicant/Respondent (s)
on 30/3/95

M.R. Kolhatkar (M.R. KOLHATKAR) (B.S. HEQDE)
M(A) M(J).